BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 329/2015

Gram Panchyat Araba

Applicant

Versus

State of Rajasthan & Ors.

Respondent

INDEX

S.No.	Particulars	Page No.
1.	Affidavit Cum Status Report on Behalf of District Collector Jodhpur.	
	DOCUMENTS	
2.	Annex-R/1- Photo copy of orders regarding constitution of Joint teams.	
3.	Annexure-R-2 (Collectively)- photocopy of the status received from Jodhpur Nagar Nigam and Jodhpur Development Authority regarding STPs.	
4.	Annexure-R-3 (Collectively)- comparative chart of analysis results of the samples collected during the period January, 2021 to August, 2021 and photocopy of the State Board letter dated 17/11/2021.	
5.	Annexure-R-4- Status report received from the State Board regarding revamping work, SCADA & Hazardous Waste Disposal.	

IDENTIFIED BY

S.No. 9 Dated 25/11/2021 Time 4.30 PM
Shri Indrajeet S/o Bishan Dass
R/o D.M. Singh Jodhpur (Raj)
Who is Identified By Amit Sharma
R.O, Jodhpur (Raj)

25/11/2021

OATH COMMISSIONER
REVENUE CRIMINAL, CIVIL
RAJ. HIGH COURT, JODHPUR MAHANAGAR
RAMNIWAS SONI
OATH Commissioner Jodhpur

जिला कलेक्टर, जोधपुर

(Inderjeet Singh)
District Collector
Jodhpur

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 329/2015

Gram Panchyat Araba

Applicant

Versus

State of Rajasthan & Ors.

Respondent

AFFIDAVIT CUM STATUS REPORT ON BEHALF OF DISTRICT COLLECTOR JODHPUR

I, Inderjeet Singh S/o Sh Bishan Dass, aged about 37 years, at present working as District Collector Jodhpur do, hereby submits as under:-

1) That I am working as District Collector, Jodhpur and I am well conversant with the facts and circumstances of the matter and as such competent to swear this affidavit on behalf of the District Collector, Jodhpur.

2) That during hearing through video conferencing on dated 24/11/2021, Hon'ble Tribunal has directed to submit progress/action taken report. Accordingly the status report with respect to the issues discussed during hearing are as under:-

A- That Jodhpur Development Authority is executing lease/ Pattaa for industrial use in its industrial zones with the prohibiter condition to establish non obnoxious industries only. Further, there is no private industrial area established in Jodhpur till now.

25/11/2021
OATH COMMISSIONER
REVENUE CRIMINAL, CIVIL
RAJ. HIGH COURT, JODHPUR MAHANAGAR

जिला कलेक्टर, जोधपुर

B- That in compliance of recommendation related to action against illegal textile processing activities being done in areas en-marked for non polluting industries and on agriculture land etc. a joint team was constituted vide order dated 14/05/2019 and amended on dated 14/07/2021. The photo copies of the letters are annexed herewith and marked as **Annexure-R-1 (Collectively)**.

C- That the Joint team has carried out survey of 33 industries in month of August 2021. During this survey 04 units were found operating illegally. The actions under the relevant Acts have been initiated.

D- That to treat the city sewage at present 03 Sewage Treatment Plant are in operation, which are located at Nandri (20 MLD) and Salawas (50 MLD × 02). The treated sewage does not conform to prescribed standards as observed from analysis results of the samples collected by the State Board from time to time.

E- That in order to enhance Capacity of sewage treatment 03 Sewage Treatment Plant are under construction, which are located at Basni Benda (40 MLD), Vivek Vihar (15 MLD) and Uchiada (10 MLD). The photocopy of the status received from Jodhpur Nagar Nigam and Jodhpur Development Authority are annexed herewith and marked as **Annexure-R-2 (Collectively).**

F- That for capacity building of Officers of the local bodies and development authorities, the State Board has started a training program in order to up-grade the skills towards up-gradation requirement and operations of sewage treatment plant. In the first phase training of 35 Engineers from Local Self Government and Development Authorities have been conducted in March, 2021 at Malviya National Institute of Technology, Jaipur.

25/11/2021
OATH COMMISSIONER
REVENUE CRIMINAL, CIVIL
RAJ. HIGH COURT, JODHPUR MAHANAGAR

जिला कलेक्टर, जोधपुर

G- That the treated effluent discharged by CETP does not conform to the prescribed standards. Therefore, the CETP has taken up revamping of primary, secondary and tertiary treatment units of CETP. It is also submitted that the revamping work of both treatment Units (Textile & Steel) of CETP has been completed in July, 2021and commissioned. The Regional Officer, Rajasthan State Pollution Control Board has verified completion of revamping work. However even after completion of revamping work the treated effluent does not conform to standards. Therefore, the State Board has refused the consent to operate of CETP, Jodhpur vide letter dated 17/11/2021. A comparative chart of analysis results of the samples collected during the period January, 2021 to August, 2021 and photocopy of the State Board letter dated 17/11/2021 is annexed herewith and marked as **Annexure-R-3 (Collectively).**

H- The SCADA system for member units of CETP has been provided in all 378 operating member units (292 Textile & 86 Steel) of CETP Jodhpur. This SCADA system is operational & regular functioning. The system has been verified by Regional Officer, Rajasthan State Pollution Control Board. The photocopy of the status received from the State Board vide letter dated 24/11/2021 is annexed herewith and marked as **Annexure-R-4.**

I- That Hazardous Sludge is being disposed off regularly from premise of CETP Jodhpur. It has been verified by the Regional Officer, Rajasthan State Pollution Control Board that from December 2020 to October 2021, total 34342 MT of sludge has been disposed to Secured Land fill site and/or to cement Plants. At present 3000 MT sludge is stored in CETP yard. The photocopy of the status report is already marked as Annexure-R-4.

25/11/2021
OATH COMMISSIONER
REVENUE CRIMINAL, CIVIL
RAJ. HIGH COURT, JODHPUR MAHANAGAR

जिला कलेक्टर, जोधपुर

J- That the State Board has imposed an Environmental Compensation of Rs. 20,00,000/- on CETP Trust, Jodhpur which has been recovered from the Trust. It is further submitted that the State Board has also filed Criminal Prosecution against the CETP Trust, Jodhpur under section 43 & 44 of the Water Act, 1974 having case no.81/2019 pending before the Court of Learned ACJ-Cum-MM No.4, Jodhpur.

K- That there is an issue of overflow of effluent from closed conduit lines and manholes in industrial area. There is a proposal to up-grade the conveyance system for which DPR has been prepared by the SPV.

L- That an additional CETP is proposed to be established at Salawas, Jodhpur for which a provision of Rs. 50 Cr. has been made for financial assistance under a scheme of the State Government for up-gradation of CETPs and establishment of new CETPs. Further, new Special Purpose Vehicle Marwar Pollution Control and Research has been formed and RIICO has also allotted land to the SPV for the new CETP.

In view of above it is requested that the affidavit cum status report may kindly be taken on record.

जिला कलेक्टर, जोधपुर

DEPONENT

VERIFICATION

Verified at Jodhpur, on this 25 day of November, 2021, I the above mentioned deponent do hereby verify that the contents of the above affidavit are true and correct, no part of it is false and nothing material has been concealed there from.

25/11/2021

OATH COMMISSIONER
REVENUE CRIMINAL, CIVIL
RAJ. HIGH COURT, JODHPUR MAHANAGAR

DEPONENT

जिला कलेक्टर, जोधपुर

राजस्थान सरकार

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट जोधपुर

दिनांकः

क्रमांकः न्यायिक / एनजीटी /

–:आदेश :–

माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली में विचाराधीन मूल आवेदन संख्या 329 / 2015 ग्राम पंचायत अराबा बनाम राजस्थान राज्य व अन्य एवं लक्ष्मी सूटिंग बनाम राजस्थान राज्य व अन्य के मूल आवेदन नंबर 358 / 2013 में जोधपुर जिले के रीको, कृषि, आवासीय भू–खण्डों में नियम विरूद्ध संचालित औद्योगिक यूनिट को बंद करने, शास्ती वसूल करने बाबत् निरीक्षण दल का गठन किया गया है। जिसमें सर्वेक्षण द्वारा विधि विरूद्ध तरीके से अनुपचारित / आंशिक अनुपचारित निष्कासन नालियों / नदियों / नालों में प्रदूषित जल छोडा जा रहा है, के विरूद्ध कार्यवाही हेतु आदेश कमांक 2018 दिनांक 14.05.2019 द्वारा एक समिति का गठन किया गया था।

उक्त गठित कमेटी के संचालन एवं समन्वय के लिए अपरजिला कलक्टर (शहर–प्रथम) जोधपुर को गठित कमेटी का नोड़ल अधिकारी नियुक्त कर निर्देशित किया जाता है। वे उक्त कमेटी के सदस्यों में समन्वय करते हुए निरंतर रूप से अपेक्षित कार्यवाही का निष्पादन करेंगे।

(इन्द्रजीत सिंह)
जिला कलक्टर, जोधपुर

दिनांकः 14.07.2021

क्रमांकः न्यायिक / एनजीटी / 1683-1691

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः–

1. आयुक्त जोधपुर विकास प्राधिकरण जोधपुर।
2. पुलिस उपायुक्त जोधपुर (पश्चिम)।
3. अधीक्षण अभियंता, जोधपुर विद्युत वितरण निगम लि. जोधपुर, नगर वृत, जोधपुर।
4. उपखण्ड अधिकारी जोधपुर।
5. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जोधपुर।
6. तहसीलदार जोधपुर / लूणी।
7. क्षेत्रीय प्रबन्धक, रीको बासनी / बोरानाडा।
8. गोपनीय शाखा जिला कलक्टर जोधपुर।

अपर जिला कलक्टर
प्रथम जोधपुर

422
14/5/2019

अति आवश्यक

राजस्थान सरकार
कार्यालय जिला मजिस्ट्रेट, जोधपुर

क्रमांक: न्यायिक / 2019 /   दिनांक: 14.05.2019

आदेश

सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर से प्राप्त पत्रांक 474– 90, दिनांक 03.05.2019 , 491– 503 दिनांक 03.05.2019, 520–532 दिनांक 03.05.2019, के द्वारा माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के मूल आवेदन नम्बर 329/2015 ग्राम पंचायत अराबा बनाम राजस्थान राज्य व अन्य एवं लक्ष्मी सूटिंग बनाम राजस्थान राज्य व अन्य के मूल आवेदन नंबर 358/2013 में जोधपुर जिले में रीको, कृषि, आवासीय भू–खण्डों में नियम विरूद्ध संचालित औद्योगिक यूनिट को बन्द करने, शास्ती वसूल करने बाबत् निरीक्षण दल का गठन किया गया है। जिसमें सर्वेक्षण के पश्चात ऐसी औद्योगिक ईकाईयां वास्तविक गतिविधियां/व्यवसायिक भवन या अन्य परिसरों जिनके द्वारा विधि विरूद्ध तरीके से अनुपचारित/आंशिक अनुपचारित निष्कासन नालियां/नदियों/नालों में प्रदूषित जल छोडा जा रहा है के विरूद्ध कार्यवाही हेतु निम्नानुसार समिति का गठन किया जाता है:–

क्र.स.	पद एवं विभाग	मनोनीत
01.	आयुक्त जोधपुर विकास प्राधिकरण जोधपुर	प्रतिनिधि
02.	पुलिस उपायुक्त जोधपुर (पश्चिम)	प्रतिनिधि
03	अधिक्षण अभियन्ता जोधपुर विद्युत वितरण निगम लि. जोधपुर नगरवृत्त, जोधपुर	प्रतिनिधि
04.	क्षेत्रिय प्रबन्धक, रीको बासनी/बोरानाड़ा	प्रतिनिधि
04.	उपखण्ड अधिकारी जोधपुर	अध्यक्ष
05.	क्षैत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जोधपुर	सदस्य सचिव
06	तहसीलदार जोधपुर	सदस्य

उक्त समिति जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 व अन्य विभागीय विधियां/निर्देशानुसार कार्यवाही करेगी व यह सुनिश्चित करेगी कि ऐसी ईकाई अग्रिम सक्षम आदेश पर्यन्त संचालित नहीं हो। उक्त कमेटी दिनांक 13.05.2019 से 16.05.2019 तक सर्वेक्षण कर रिपोर्ट प्रस्तुत करेगी।

(प्रकाश राजपुरोहित)
जिला कलक्टर, जोधपुर
दिनांक:–14.05.2019

क्रमांक:– सम/2019/ 12019–29

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:–

01 आयुक्त जोधपुर विकास प्राधिकरण जोधपुर
02 पुलिस उपायुक्त जोधपुर (पश्चिम) को प्रेषित कर लेख है कि आप प्रतिनिधि नियुक्त कराये तथा इसके साथ ही सर्वेक्षण दल के साथ पर्याप्त मात्रा में पुलिस बल तैनात करने की व्यवस्था सुनिश्चित करावे।
03. अधिक्षण अभियन्ता, जोधपुर विद्युत वितरण निगम लि. जोधपुर नगरवृत्त, जोधपुर
04. उपखण्ड अधिकारी जोधपुर/लूणी
05. क्षैत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जोधपुर
06. तहसीलदार जोधपुर/लूणी
07. क्षैत्रीय प्रबन्ध, रीको बासनी/बोरानाड़ा
08. गोपनीय शाखा जिला कलक्टर, जोधपुर

अतिरिक्त जिला कलक्टर
जोधपुर

14.5.19

Annexure-R-2
(4 2708

कार्यालय नगर निगम जोधपुर दक्षिण

[नगर निगम भवन] पोलिटेक्निक कॉलेज के अंदर, रेजिडेन्सी रोड, जोधपुर 342004
फोन न. : - 0291-2651464 फेक्स 0291-2651464 ईमेल :- ceo_nnj@rediffmail.com

क्रमांकः- 13409 दिनांकः- 25/11/21

श्रीमान जिला कलक्टर
जोधपुर।

RO.PCB
2
25/11/2021

विषयः- बासनी बैन्दा में निर्माणधीन 40 एमएलडी क्षमता का सीवेज ट्रीटमेन्ट प्लांट की तथ्यात्मक रिपोर्ट के सम्बन्ध में।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि नगर निगम जोधपुर दक्षिण द्वारा बासनी बेन्दा मे 40 एमएलडी क्षमता का सीवेज ट्रीटमेन्ट प्लांट का निर्माण करवाया जा रहा है। मुख्यमंत्री बजट घोषणा वर्ष 2012-13 मे जोधपुर में दो सीवेज ट्रीटमेन्ट प्लांट एक सालावास में 50 एमएलडी क्षमता एवं दूसरा बासनी बेन्दा 40 एमएलडी क्षमता के निर्माण हेतु राशि रू 90 करोड़ की स्वीकृति प्राप्त हुई थी जिसमे से सालावास सीवेज ट्रीटमेन्ट प्लांट हेतु रू 40.41 करोड़ की राशि स्वीकृति हुई थी सालावास में प्लांट का निर्माण पूर्ण हो चुका है तथा बासनी बेन्दा सीवेज ट्रीटमेन्ट प्लांट हेतु राशि रू 49.59 करोड की स्वीकृति प्राप्त हुई थी।

बासनी बेन्दा प्लांट हेतु मैसर्स घारपुरे इंजिनियरिंग एण्ड कन्सट्रक्सन प्राइवेट लिमिटेड पुणे (महाराष्ट्र) को राशि रू 71.46 करोड का कार्यादेश दिया गया है जिसमें मे राशि रू. 54.37 करोड निर्माण लागत तथा शेष राशि रू. 17.09 करोड 15 वर्ष के रखरखाव हेतु है जिसमें मे राशि रू. 49.59 करोड बजट घोषणा अनुरूप राज्य सरकार से स्वीकृत है।

प्रारम्भ में बासनी बेन्दा प्लांट निर्माण हेतु आंवटित भूमि के सम्बन्ध मे विवाद था। जोधपुर विकास प्राधिकरण द्वारा विवाद का समाधान करने के पश्चात् दिनांक 26.09.2017 को प्लांट निर्माण हेतु आवश्यक भूमि (36 बीघा) जोधपुर नगर निगम को हस्तान्तरित की गई।

भूमि उपलब्ध होने के पश्चात् मैसर्स घारपुरे इंजिनियरिंग एण्ड कन्सट्रक्सन प्राईवेट लिमिटेड पुणे (महाराष्ट्र) ने कार्य प्रारम्भ किया कम्पनी को कार्य पूर्ण करने हेतु 2 वर्श की समयावधी दी गई थी तथा कार्य प्रारम्भ करने की दिनांक 25.06.2017 थी तथा कार्य समाप्ति की दिनांक 24.06.2019 थी। समय समय पर राज्य सरकार से राशि आवंटन न होने के कारण कार्य की प्रगति बाधित रही है। मैसर्स घारपुरे इंजिनियरिंग कम्पनी की समयावधि अन्तरिम रूप से दिनांक 31.12.2021 तक बढाई गई है। वर्तमान मे मौके पर 40 प्रतिशत कार्य पूर्ण हो चुका है तथा प्लांट की विभिन्न यूनिटो यथा एसबीआर टैंक एसपीएस टैंक, ब्लॉवर रूम, स्लज थिकनर, एडीएम भवन इत्यादि का कार्य प्रगतिरत है तथा विभिन्न प्रकार की मशीनरी व उपकरण मौके पर आ चुके है।

कार्य हेतु राज्य सरकार से अबतक 14 करोड रू प्राप्त हुये है जिसमे से 13.70 करोड रू का भुगतान कम्पनी को दिया गया है। वर्तमान मे कम्पनी द्वारा रू. 5 करोड के कार्य ओर कर दिये गये है जिनका भुगतान किया जाना है। वर्तमान मे राशि के अभाव में कार्य करने वाली एजेन्सी ने कार्य बन्द कर रखा है।

हाल ही मे दिनांक 08.11.2021 को प्रमुख शासन सचिव वित्त विभाग एवम शासन सचिव स्वायत्त शासन विभाग के साथ वि.सी. के माध्यम से हुई बैठक के निर्णय अनुसार बासनी बैन्दा सीवेज ट्रीटमेन्ट प्लांट की शेष लागत हेतु ऋण लिया जाकर कार्य पूर्ण करवाये जाने के निर्देश दिये गये है। ऋण लिये जाने की कार्यवाही राज्य सरकार स्तर पर की जानी है। राशि की उपलब्धता होने पर शेष कार्य 12 माह में पूर्ण कर लिया जायेगा।

(अरूण कुमार पुरोहित)
आयुक्त
नगर निगम जोधपुर दक्षिण

कार्यालय जोधपुर विकास प्राधिकरण, जोधपुर

रेलवे अस्पताल के सामने, रातानाड़ा, जोधपुर –342001

क्रमांक :ईई / पीएचई / 2021–22 670 दिनांक :– 25/11/2021

RO.PCB 2 25/11/2021

श्रीमान जिला कलक्टर महोदय,
जोधपुर।

विषयः– जोधपुर विकास प्राधिकरण द्वारा विवेक विहार योजना एवं उचियारडा में क्रमशः 15 एमएलडी क्षमता एवं 10 एमएलडी क्षमता के एसटीपी निर्माण कार्य के संबंध में।

सन्दर्भः– श्रीमान् के कार्यालय से दूरभाष पर प्राप्त हुए निर्देशों के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत एवं सन्दर्भित के क्रम में लेख है कि जोधपुर विकास प्राधिकरण द्वारा माननीय मुख्यमंत्री महोदय के बजट घोषणा वित्तिय वर्ष 2020–21 के बिन्दु सं. 159 के तहत जोधपुर शहर में जोजरी नदी के पास एसटीपी का निर्माण किया जा रहा है। उक्त कार्य का कार्यादेश जोधपुर विकास प्राधिकरण द्वारा टर्न–की बेसिस पर मैसर्स स्टेण्डर्ड इन्फ्राटेक इण्डिया प्राईवेट लिमिटेड, हैदराबाद को दिया गया है। जिसका विवरण निम्नानुसार है :–

1. विवेक विहार एस.टी.पी :–

(1.) कार्य का नाम :-- Construction, Supply Installation, Testing & Commissioning of Civil, Mechanical and Electrical Works and Operation & Maintenance of **15 MLD** Sewage Treatment Plant by SBR Process on Turnkey Basis at Vivek Vihar Yojna in Jodhpur.

(2) परिशोधन की क्षमता :– 15 एम.एल.डी.

(3) परिशोधन में प्रयुक्त तकनीक :– SBR Process (Sequencing Batch Reactor) इस तकनीक द्वारा कम जगह व किफायती तरीके से एसटीपी का निर्माण किया जाता है एवं यह प्रणाली पूर्णतः ऑटोमेटेड तकनीक से सीवरेज का ट्रीटमेन्ट करती है।

(4) कार्य की अनुमानित लागत राशि रूपये :– 25.20 करोड़,
(निर्माण लागत राशि रूपये 18.00 करोड़ + 10 वर्ष का संचालन एवं रखरखाव लागत राशि रूपये 7.20 करोड़)

(5) कार्य प्रारम्भ की तिथी :– 30.03.2021

(6) कार्य पूर्ण होने की संभावित तिथी :– 29.03.2023

(7) कार्य की विशिष्टीयां :–

वर्तमान इनलेट पेरामीटर्स				प्रस्तावित आउट लेट इनलेट पेरामीटर्स			
BOD_5	=	320.0	mg/l	BOD_5 @ 20° C	≤	10	mg/l
COD	=	650	mg/l	COD	≤	50	mg/l
TSS	=	320.0	mg/l	TSS	≤	10	mg/l
TKN (as N)	=	15	mg/l	NH_3-N (as N)	≤	2	mg/l
TP (as PO_4)	=	5	mg/l	TN (as N)	≤	10	mg/l
				TP (as PO_4)	≤	2	mg/l

(8) एसटीपी परिचालन हेतु होने वाले विद्युत व्यय को न्यूनतम रखने हेतु संवेदक द्वारा एसटीपी परिसर में सोलर पेनल लगाये जायेंगे।

2. उचियारड़ा एस.टी.पी –

(1) **कार्य का नाम** :– Construction, Supply Installation, Testing & Commissioning of Civil, Mechanical and Electrical Works and Operation & maintenance of **10 MLD** Sewage Treatment Plant by SBR Process on Turnkey Basis at Uchiyarda in Jodhpur.

(2) **परिशोधन की क्षमता :– 10 एम.एल.डी,**

(3) **परिशोधन में प्रयुक्त तकनीक :–** SBR Process (Seqencing Batch Recator) इस तकनीक द्वारा कम जगह व किफायती तरीके से एसटीपी का निर्माण किया जाता है एवं यह प्रणाली पूर्णतः ऑटोमेटेड तकनीक से सीवरेज का ट्रीटमेन्ट करती है।

(4) **कार्य की अनुमानित लागत राशि रूपये– 19.90 करोड़,**
(निर्माण लागत राशि रूपये 13.90 करोड़ + 10 वर्ष संचालन एवं रखरखाव लागत राशि रूपये 6.00 करोड़)

(5) कार्य प्रारम्भ की तिथी :– 30.03.2021

(6) कार्य पूर्ण होने की संभावित तिथी :– 29.03.2023

(7) **कार्य की विशिष्टियां :–**

वर्तमान इनलेट पेरामीटर्स				प्रस्तावित आउट लेट इनलेट पेरामीटर्स			
BOD_5	=	320.0	mg/l	BOD_5 @ 20° C	≤	10	mg/l
COD	=	650	mg/l	COD	≤	50	mg/l
TSS	=	320.0	mg/l	TSS	≤	10	mg/l
TKN (as N)	=	15	mg/l	NH_3-N (as N)	≤	2	mg/l
TP (as PO_4)	=	5	mg/l	TN (as N)	≤	10	mg/l
				TP (as PO_4)	≤	2	mg/l

(8) एसटीपी परिचालन हेतु होने वाले विद्युत व्यय को न्यूनतम रखने हेतु संवेदक द्वारा एसटीपी परिसर में सोलर पेनल लगाये जायेंगे।

इस संबंध में तथ्यात्मक रिपोर्ट तैयार कर प्रस्तुत हैं।

सचिव
जोधपुर विकास प्राधिकरण
जोधपुर

क्रमांक :ईई/पीएचई/202 –22
दिनांक :–

प्रतिलिपिः–

1. निजी सचिव आयुक्त, जोधपुर विकास प्राधिकरण, जोधपुर

सचिव
जोधपुर विकास प्राधिकरण
जोधपुर

Annexure - R-3 (3 Pages)

2712

RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716852Fax: 0141-276852

Registered

File No : F(Tech)/Jodhpur(Jodhpur)/6942(1)/2021-2022/4026-4028

Order No : 2021-2022/Liquid Waste/1269 Dated17/11/2021 Date: 17/11/2021

Unit Id : 1711

M/s Jodhpur Pradushan Niwaran Trust

SP-1, Phase-II, Sangaria Industrial Area , Jodhpur Tehsil:Jodhpur
District:JODHPUR

Sub: Refusal of Consent to Operate application under provisions of Air (Prevention & Control of Pollution) Act. 1981 and Water (Prevention & Control of Pollution) Act. 1974.

Ref: Your application No. **221456** dated 31/07/2018 for Consent to Operate received on dated 31/07/2018.

Sir,

Apropos above,it is to inform you that applications for Consent to Operate for **JPNT(Textile Sector)** situated at **Plot No SP-1, Sangaria Industrial Area, 2nd Phase, Sangaria Jodhpur Tehsil:Jodhpur District:Jodhpur** under reference is hereby refused under the provisions of section 21(4) of Air (Prevention & Control of Pollution) Act,1981 and section 25/26 of Water (Prevention & Control of Pollution) Act,1974 for the reasons that:

1 **That inspection of CETP was carried out on 01.10.2021 by officials of the Board and it was observed that effluent from textile industries was highly alkaline and that from steel industries highly acidic, which indicates that CETP has not been monitoring and controlling discharge from member units.**

2 **That samples of treated effluent were collected on 08.02.2021, 18.03.2021, 14.06.2021, 29.07.2021 & 25.08.2021 by officials of the Board and results of analysis show that treated effluent do not conform to the prescribed standards.**

3 **Facilities for reuse of 75 % of treated effluent have yet not been developed in compliance of directions of Hon'ble NGT. Discharge of entire effluent into the River is violation of the directions of Hon'ble NGT.**

4 **That the Operation & Maintenance of the conduit lines are very poor. It has been observed that effluent from conduit lines regularly overflows at many places. This overflowing effluent finds its way into storm water drains constructed by RIICO and ultimately terminate into river Jojhari without any treatment.**

5 **That condition no. 5,6,8,9,10,11,12,13,14,18,19 and 21 of Consent To Operate letter dated 07.09.2016 are not being complied.**

Signature Not Verified
Digitally signed by Niraj Mathur
Date: 2021.11.17 16:48:12 IST
Reason: SelfAttested
Location:

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716852Fax: 0141-276852

Registered

File No : F(Tech)/Jodhpur(Jodhpur)/6942(1)/2021-2022/4026-4028
Order No : 2021-2022/Liquid Waste/1269 Dated17/11/2021 Date: **17/11/2021**
Unit Id : 1711

6 **That letters/ show cause notices were issued vide this office letters dated 10.06.2020,7.10.2020, 07.04.2021 and 02.09.2021 for reasons mentioned therein. The CETP initiated revamping of the CETP to improve the quality of treated effluent. During inspection on 01.10.2021 it was observed that work of revamping of the CETP is complete. However the treated effluent does not conform to prescribed standards as mentioned at s.no. 2 above. It is, thus, evident that the Project Proponent has failed to improve upon the CETP and continues to make discharge of obnoxious and polluted matter in excess of limits prescribed by the Board, in violation of provisions of the Act.**

It may be noted that the industry's fresh application for grant of Consent to Operate, submitted soon after the refusal, shall not be treated as complete application unless it is supported with evidence-based proof for addressal of the issues/ reasons for the refusal of earlier consent or application, and thus may again be refused without any further notice.

It is further to inform you that after refusal of Consent to Operate legally you can not Operate your plant.

Yours sincerely

Group Incharge

Copy To:-

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board,.
2 Master File.

Group Incharge

Signature Not Verified
Digitally signed by Niraj Mathur
Date: 2021.11.17 16:48:12 IST
Reason: SelfAttested
Location:

Analysis Results Of samples collected from outlet of CETP, Jodhpur

Standards	5.5-9.0	100	30	250	10	2.0	3.0	5.0	3.0	0.1	2.0	3.0	50.0	2.8	1.0
Sample Collected on	pH	TSS (mg/l)	BOD (mg/l)	COD (mg/l)	O&G (mg/l)	F(mg/l)	Copper(mg/l)	Zinc (mg/l)	Nickel (mg/l)	Lead (mg/l)	Total Chromium(mg/l)	Iron (mg/l)	Ammonical Nitrogen as N mg/l	Sulphides as S mg/l	Cadmium (mg/l)
11-01-2021	6.8	66	0	264	-	-	-	-	-	-	0.3563	3.098	25.42	-	-
08-02-2021	7.72	228	86	312	2	4.56	0.054	NT	0.058	NT	NT	4.22	7.8	2.5	NT
18-03-2021	7.2	315	75	328	3	-	1.069	0.133	0.929	0.269	3.291	18.88	-	-	NT
[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	4	-	0.084	NT	NT	NT	NT	5.816	-	-	NT
29-07-2021	7.9	296	128	538	4	-	0.286	NT	NT	0.063	0.268	0.402	-	-	NT
25-08-2021	7.3	216	95	382	8	-	0.124	NT	NT	NT	0.134	0.317	-	-	NT

29/9/21

(हस्ताक्षर सिंह)
कनिष्ठ वैज्ञानिक अधिकारी

2714

Annexure- R-4

2715

email- rorpcb.jodhpur@gmail.com
Tele : 0291 –2723225

REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Plot No. SPL-2, M.I.A Phase-I, Basni,
Jodhpur-342005 (Rajasthan)

No. RO/RPCB/Jodh/NGT-05(Vol-4)/ 2843 Date:- 24/11/2021

The District Collector,
Jodhpur (Rajasthan)

Sub- Progress in matter of recommendations of report submitted on dated 22/07/2021 by the Monitoring committee constituted by Hon'ble National Green Tribunal in matter of OA-329/2015 Gram Panchayat Araba V/s State of Rajasthan & Otrs .

Ref- Discussions held during hearing through video conferencing on dated 24/11/2021.

Sir,

In reference with above subject matter present status of compliance with respect to issues discussed during hearing on dated 24/11/2021 is as under –

1- The treated effluent discharged by CETP does not conform to the prescribed standards. Therefore, the CETP has taken up revamping of primary, secondary and tertiary treatment units of CETP. The revamping work of both treatment Units (Textile & Steel) of CETP has been completed in July, 2021 and commissioned. The same has been verified by this office. However even after completion of revamping work the treated effluent does not conform to standards. Therefore, the State Board has refused the consent to operate of CETP, Jodhpur vide letter dated 17/11/2021. A comparative chart of analysis results of the samples collected during the period January, 2021 to August, 2021 and photocopy of the State Board letter dated 17/11/2021 are enclosed for kind perusal and needful.

2- SCADA system for member units of CETP has been provided in all 378 operating member units (292 Textile & 86 Steel) of CETP Jodhpur. This SCADA system is operational & regular functioning. The same has been verified by this office.

3- Hazardous sludge is being disposed off regularly from premise of CETP Jodhpur. It has been verified that from December 2020 to October 2021, total 34342 MT has been disposed to Secured Land fill site and to cement Plants. At present 3000 MT sludge is stored in CETP yard.

4. State Board has imposed an Environmental Compensation of Rs. 20,00,000/- on CETP Trust, Jodhpur which has been recovered from the Trust. The State Board has also filed Criminal Prosecution against the CETP Trust, Jodhpur under section 43 & 44 of the Water Act, 1974 having case no.81/2019, pending before the Court of Learned ACJ-Cum-MM No.4, Jodhpur.

Regards,

Yours Sincerely

(Amit Sharma)
Regional officer